r

Neyvell, for the year 1965-66, along with the Auduson Alcounts and comments of the Comptroller and Auditor General the son, under sub-section (1) of section 519A of the Companies

(ii) Review by the Government on the working of the above Company. [Placed in the Library, See No. LT-292[67.]

Act. 1956.

- (2) (i) A copy of the Annual Report of the National Mineral Development Corporation Limites, New Delhi, for the year 1935-60, along with the Audited Arcount; and the comments of the Comproller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company. [P'acrd in the Library. See No. LT-186;67.]
- (3) (i) A copy of the Annual Report of the Manganese Ore (India) Limited Negaur, for the year 1985-86, atong with the Audited Accounts and the comments of the Comptroler and Auditor General thereon, under product of the Companies Act. 1956.
 - (ii) Review by the Government on the working of the above Company [Proced in the Library, Sec No. LT-187]87.]

REPORT OF S.T.C. AND EXPORT OF RUNPER BELTING (INSPECTION) RULES

The Deputy Minister in the Ministry of Commerce (Shri Shafi Opposit) (On behalf of Shri Dinesh Singh):

- I beg to lay on the Table-
- (1) (i) A copy of the Annual Report of the State Trading
 Corporation of India Limited, New Delhi, for the
 year 1965-66, along with
 the Audited Accounts and
 the comments of the Comtroller and Auditor General
 thereon under sub-section
 (1) of section 619A of the
 Companies Act, 1955.
 - (ii) Review by the Government on the working of the above Corporation. [P.aced in the Library, See No. LT-294|67.]
- (2) A copy of the Export of Rubber Belting (Inspection) Rules, 1986, published in Notification No. S.O. 848 in Gazette of India dated the 13th March, 1987, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in the Library, See No. LT-295/67.]

TERRITORIAL ARMY (FIRST AMEND-MENT) RULES

The Minister of Parliamentary
Affairs and Communications (Dr.
Ram Subhag Singh) On behalf of
Shri Bali Rum Bhagat): I beg to
lay on the Table a copy of the Territorial Army (First Amendment)
Rules, 1967, published in Notification
No. S.R.O. 92 in Gazette of Indin
dated the 18th March, 1937, issued
under section 14 of the Territorial
Army Art, 1948. [Placed in the Libthe Library. See No. LT-296/87.]

STATEMENT SHOWING ACT'ON TAKEN OR ASSURANCES ETC.

Dr. Ram Subhag Singh (On behalf of Shri I. K. Gujral): I beg to lay on the Table the follow ing statements showing the action taken by the Government on various assurances, promises and undertake